

MR. SPEAKER : We will see.

SHRI SHANTARAM NAIK (Panaji) : The Chief Justice of India, Mr. P.N. Bhagwati, has made a statement that judiciary is in the stage of collapse including the Supreme Court. We really do not know why this statement has been made by him.

MR. SPEAKER : What can I do about it ?

PROF. MADHU DANDAVATE : You have already asked the Minister to make a statement...

MR. SPEAKER : He will make the statement.

SHRI SHANTARAM NAIK : The Chief Justice has made a statement that the judiciary is in the stage of collapse... (Interruptions).

MR. SPEAKER : I have nothing to do about it. This is a democratic country and he has voiced his feelings. Government will take care of it.

(Interruptions)

MR. SPEAKER : I do not know why you are taking time of the House.

[Translation]

SHRI RAMSWAROOP RAM (Gaya) : Mr. Speaker, Sir I had given notice of Calling Attention...

MR. SPEAKER : I shall see to it if there is any substance in it.

SHRI RAMSWAROOP RAM : It is regarding Bihar.

(Interruptions)**

[English]

MR. SPEAKER : Nothing is allowed.

I do not hear about Calling Attention here.

(Interruptions)**

[Translation]

MR. SPEAKER : At present, I shall not listen to anything.

(Interruptions)**

[English]

MR. SPEAKER : Will you withdraw from the House ? Why are you trying to be funny.

(Interruptions)**

[Translation]

MR. SPEAKER : Please address me. Calling Attention will not be discussed here like this. I have seen it, I wear spectacles.

(Interruptions)

MR. SPEAKER : I can see and read as well. I shall go through it.

(Interruptions)

[English]

SHRI C.P. THAKUR (Patna) : There was an attack on the Indian diplomats in Pakistan and no action is being taken. The miscreants are scotfree...

[Translation]

MR. SPEAKER : I shall see to it. Please give it in writing.

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STATEMENT RE : PASSPORT OF SWAMI AGNIVESH

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : During the course of the debate in the House on the 26th November, 1985, following the submission by Prof. Madhu Dandavate

regarding the taking away of the passport of Shri Agnivesh, I made the following statement :

“Sir,

I may inform the House that the passport has not been impounded. It has been sent for renewal and this is under consideration and examination. Swami Agnivesh has made some charges against the Government and he has been called by the External Affairs Ministry to discuss with him.”

I made the above statement on the basis of the information then available and on perusal of the proceedings of the debates and further verification, I have discovered that the above statement contains an inaccuracy. The inaccuracy is with reference to the use of the word “renewal”. Swami Agnivesh’s passport has been sent for, examination, and not, as stated by me, for renewal.

PROF. MADHU DANDAVATE : One request to you, Sir. Whenever a Member gives a notice of privilege, I think the Speaker should comment on it. What is happening is knowing that a privilege notice has come, the Minister comes forwards and corrects his statement.

MR. SPEAKER : No, no, before that he came to me. Before even your notice he came to me.

PROF. MADHU DANDAVATE : Did he send it even before making the statement.

MR. SPEAKER : No, he mentioned to me.

SHRI H.R. BHARDWAJ : You kindly give me another chance.

PROF. MADHU DANDAVATE : We have given you chance for five years.

SHRI H.R. BHARDWAJ : I am not five years old in the Parliament. I tell

you what happened. Yesterday, Mr. Agnivesh called a Press conference. I got some clippings of that. I felt very much concerned about it and immediately I got the verification done as to why this information was given. Renewal and examination are two different things. So, immediately I consulted the External Affairs Ministry and immediately I sent this correction.

PROF. MADHU DANDAVATE : Just a minute, Sir. When a wrong statement is made—please excuse me, I do not want to make any personal allegation—the Minister concerned, according to the accepted practice, has at least to express regret for an incorrect and inaccurate statement that he has made in the House. It is the convention of the House. When the privilege notice has come and the wrong statement is made, he has to say, “I regret”. Mr. Gokhale had said, “I give unqualified apologies to the House for wrong statement that I made”. He does not even express the regret. Probably he is happy.

MR. SPEAKER : He has already said that I felt so concerned about it.

PROF. MADHU DANDAVATE : When did he say ?

MR. SPEAKER : He said it just now.

SHRI H.R. BHARDWAJ : Will you kindly allow me ? If you want regrets, you can have as many as you like. But kindly see that the whole problem was with regard to impounding and about the renewal which is a tricky thing... (*Interruption*).

PROF. MADHU DANDAVATE : I never used the word ‘impounding’ because I knew it was not impounding. I said ‘seizure of the passport’.

SHRI H.R. BHARDWAJ : So far as I am concerned, you can take it that there was no intention of misleading any-

body. If you have felt it, I regret very much.

PROF. MADHU DANDAVATE :
That is all right.

11.57 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Annual Report and Review on the working of the Rail India Technical and Economic Services Limited, New Delhi for the year 1984-85

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1984-85.
- (2) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1504/85]

Aircraft (Sixth Amendment) Rules, 1985

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : Sir, on behalf of Shri Jagdish Tytler, I beg to lay on the Table a copy of the Aircraft (Sixth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 816 (E) in Gazette of India dated the 29th October, 1985 together with an explanatory note under section 14A of the Aircraft Act, 1934. [Placed in Library See No. LT 1505/85].

Notifications Under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985 :—

- (1) S.O. 825(E) published in Gazette of India dated the 14th November, 1985 specifying that 'small quantity' of a narcotic drug or psychotropic substance for the purpose of section 27(1) of the Narcotic Drugs and Psychotropic Substances Act, 1985 shall be such quantity of such drug or substance, as may be specified in each case by the concerned district chief medical authority.
- (2) S.O. 826(E) published in Gazette of India dated the 14th November, 1985 declaring certain narcotic substances and preparations to be manufactured drugs under section 2(xi) (b) of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (3) S.O. 827(E) published 'in Gazette of India dated the 14th November, 1985 specifying the quantity in relation to the narcotic drug mentioned in the notification as 'small quantity' for the purpose of section 27(1) of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (4) The Narcotic Drugs and Psychotropic Substances Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 837(E) in Gazette of India date the 14th November, 1985.

[Placed in Library. See No. LT 1506/85]

Dock Workers (Regulation of Employment) Amendment Scheme, 1985

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : Sir, on behalf of